

- (d) if so, the action taken to implement CCA decision dated 26.10.2005?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir. The time limits are for communicating the comments of the consulted Ministries/Departments and not for placing final note before the Cabinet/Cabinet Committee.

- (b) Yes, Sir.  
(c) No, Sir.  
(d) Question does not arise.

**Court cases on DDA plots measuring more than 1000 metres**

†2783. SHRI MAHENDRA SINGH MAHRA: Will the Minister OF URBAN DEVELOPMENT be pleased to state:

- (a) the different places in Delhi where plots measuring more than 1000 metres exist and Delhi Development Authority has gone to the court by declaring itself as the owner of these properties;  
(b) whether there are such rulings also which have been given by the local Court against Delhi Development Authority;  
(c) if so, the list thereof; and  
(d) whether it would not be unnecessary wastage of money by appealing in higher courts against those decisions in the cases where the local courts have given their decision against DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The Delhi Development Authority (DDA) has informed that it gets land acquired through Land and Building Department, Government of National Capital Territory of Delhi after following the provisions of Land Acquisition Act, 1894. Apart from above, Gram Sabha land has been placed at the disposal of DDA by the Central Government under section 22(i) of the Delhi Development Act, 1957. DDA has not gone to the court for getting itself declared as owner of such properties.

- (b) to (d) Does not arise in view of above.

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†Original notice of the question was received in Hindi.

**Delay in the implementation of JNNURM Phase-II**

2784. SHRIMATI P. RENUKA CHOWDHURY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that JNNURM Phase-II is getting delayed due to bottleneck between the Ministry and Planning Commission over clearance of the approvals;
- (b) if so, the details thereof;
- (c) the reasons for the tussle; and
- (d) the steps being adopted to overcome the tussle and keep going for early implementation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) Consultations with concerned Ministries/ Departments and other stake holders and other laid down procedures are followed before formulating any Government scheme. Final decision on the strategy and initiatives for the phase-II of JnNURM has not been taken.

**Metro rail projects in cities of 20 lakh population**

2785. SHRI C.M. RAMESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government is having any proposal to undertake feasibility study regarding Metro Rail Projects in those cities whose population is over 20 lacs; and
- (b) if so the details of the study report undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Ministry of Urban Development, Government of India provides financial support, as grant, to the State/UTs to the extent of 80% of the total cost of preparation of Feasibility Study/Detailed Project Report (limited to 50%) for Metro Rail Projects for cities having population more than 2 million.

- (b) As per Census: 2011, there are 19 cities having population more than 2 million in the country. Out of these, Detailed Project Reports for 12 cities have been prepared by concerned State Government/UTs and amongst the remaining 7